Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 156 of 2012 & I.A. No. 318 of 2012

Dated: 19th November, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

....Appellant(s)

Versus

Punjab State Electricity Regulatory Commission

& Ors.

.... Respondent (s)

Counsel for the Appellant (s): Mr. Anand K. Ganeshan

Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Sakesh Kumar for R-1

Mr. Subhash Chander

Mr. S.C. Aggarwal

Mr. Gaurav Bhayyia Gilhotra

for R.2

ORDER

We have heard the learned counsel for the parties and have gone through the reply filed by the Respondents.

As a matter of fact, the grievance expressed by the Appellant in this Appeal has been redressed by the Commission by amending the Regulations on 12.08.2012, which will apply prospectively. Therefore, we feel that nothing survives in this Appeal, which assails the Order dated 11.06.2012.

With the above observation, the Appeal is disposed of.

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam) Chairperson